

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 1554  
TO BE ANSWERED ON 04.03.2020**

**COMMITTEE APPOINTED FOR STUDY THE ISSUES OF EPF  
PENSIONERS**

**1554. SHRI SYED NASIR HUSSAIN:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether Government has initiated action for implementation of the recommendations of the committee appointed for study of the issues of EPF pensioners and if so, the details thereof;**
- (b) whether Government proposes to increase the minimum pension for EPF pensioners and if so, the details thereof; and**
- (c) whether Government also proposes to stop the realisation of amount from the pension on account of commutation of pension after realising the commuted amount and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) to (c): Yes, Sir. As per recommendations made by High Empowered Monitoring Committee constituted by the Government for complete evaluation and review of Employees' Pension Scheme, 1995, the Government vide Notification G.S.R. No. 132(E) dated 20.02.2020 has implemented a recommendation regarding restoration to normal pension after completion of fifteen years from the date of such commutation, in respect of those members who availed the benefit of commutation of pension under the erstwhile paragraph 12A of this Scheme, on or before the 25th day of September, 2008. However, no decision has been taken to increase the minimum pension under EPS, 1995 from Rs.1,000/- to Rs.2,000/- per month, as recommended by the High Empowered Monitoring Committee.**

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